

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(CA)/39(CHE)/2024
Name of Petitioner :
& JCF Fluid Flow India Pvt Ltd
Name of Respondent :
Section : Sec 441 of CA, 2013 R/w Rule 88 of NCLT Rules 2016

ORDER

Present: Mr. Krishna Sharan Mishra, Ld. PCS for Petitioner.
Mr. Avinash Krishnan Ravi, Ld. Counsel for RoC.

Heard.

This petition has been filed seeking to compound the default of the company for contravention of Sections 166 and 96 of the Companies Act, 2013 etc.

Ld. PCS submits that matter was brought to the notice of the RoC who vide letter dated 05.01.2024, submitted that the compounding applications was examined by the office and it is observed that, since the fine amount exceeds Rs.25 lakhs, the matter be forwarded to the Tribunal for necessary action.

Arguments partly heard.

The Petitioner is directed to serve copy of the petition on the Respondent.

List the Petition for hearing on **19.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**